

## 1 MCRC-27452-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 27<sup>th</sup> OF JUNE, 2025 <u>MISC. CRIMINAL CASE No. 27452 of 2025</u>

## ROSHNI @ KALPNA

Versus

## THE STATE OF MADHYA PRADESH

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Appearance:

Shri Shekhar Shrivastava- Advocate for the applicant. Shri V.S.Panwar- Govt. Advocate for the respondent/State.

## <u>ORDER</u>

1] They are heard. Perused the case diary/challan papers.

2] This is the applicant's first bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as she is implicated in connection with Crime No.29/2025 registered at Police Station Dewas Gate, District Ujjain for offence punishable under Sections 302, 201, 120/34 of IPC/ Bharatiya Nyaya Sanhita, 2023. The applicant is in custody since 04.05.2025.

3] The allegations against the applicant is of murder by giving *celphos* to the deceased/Sanjay Parmar, who happens to be the husband of the Jyoti Malviya and the son-in-law of Funda Bai and Harinarayan, and brother-in-law of Sandhya and Meena, all co-accused. It is alleged that Jyoti Malviya in conspiracy with other co-accused persons, and also co-accused Ankit Parmar committed murder of the deceased, who was her husband.

4] Counsel for the applicant has submitted that since the applicant is sister-in-law of deceased/Sanjay Parmar and the incident took place in the house of the present applicant her husband/co-accused Ankit , thus, she has been implicated in the present case. It is further submitted that the applicant is major and 11 weeks pregnant and also is having medical problems and is a student of B.Ed and has no criminal antecedents. It is further submitted that the applicant is in custody since



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04.05.2025, and the final conclusion will take sufficient long time. Thus, it is prayed that the bail application be allowed.

5] Counsel for the respondent/State has opposed the prayer.

6] Having considered the rival submission and on perusal of the case diary and taking into account that other co-accused persons namely Fundabai, Harinarayan, Sandhya, Meena and Jyoti have also been granted bail by this Court vide order dated 27/6/2025 passed in MCRC.No.21963/2025, this Court finds it expedient to allow the bail application of the applicant.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.25,000/-** (**Rupees Twenty Five Thousand**) with one solvent surety of the like amount to the satisfaction of the trial Court for her regular appearance before the trial Court during trial with a condition that she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands allowed and disposed of.

Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

das